

राजस्थान राज-पत्र

Regd. No. RJ. 2777/93 RAJASTHAN GAZETTE

बिशेषांक

Extraordinary

साधिकार प्रकाशित

Published by Authority

चैत्र 16, गुरुवार, शाके 1917— प्रश्नेल 6, 1995 Chaitra 16, Thursday, Saka 1917—April 6, 1995

भाग 4 (क) राजस्थान विधान मण्डल के ग्रधिनियम।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (Group-II)

NOTIFICATION

Jaipur, April 6, 1995

No. F. 2(25) Vidhai/2/90.—The following Act of the Rajasfhan State Legislature received the assent of the President on the 24th day of March, 1995 and is hereby published for general information:—

THE RAJASTHAN URBAN IMPROVEMENT (AMENDMENT AND VALIDATION) ACT, 1990

(Act No. 5 of 1995)

[Received the assent of the President on the 24th day of March, 1995]

An Act

further to amend the Rajasthan Urban Improvement Act, 1959.

Be it enacted by the Rajasthan State Legislature in the Forty-first Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Rajasthan Urban Improvement (Amendment and Validation) Act, 1990.
 - (2) It shall come into force at once.
- 2. Substitution of section 60-A, Rajasthan Act 35 of 1959.—The existing section 60-A of the Rajasthan Urban Improvement Act, 1959

IV

(Rajasthan Act 35 of 1959) shall be deemed to have been substituted on the 1st day of August, 1987 by the following, namely:—

- *60-A. Transitory provisions for pending matters relating to acquisition of land.—(1) Notwithstanding anything otherwise contained in sub-section (1) of section 52, where, in any matter relating to the acquisition of land pending between 24th day of September, 1984 and 31st July, 1987, an action, thing or order has been taken, done or made under and in accordance with the provisions of this Act, as it stood before the 1st day of August, 1987, such action, thing or order shall not be re-opened or reviewed or be liable to be challenged on the ground that such action, thing or order was at variance with that provided in the Land Acquisition Act, 1894 (Central Act 1 of 1894) (here inafter in this section referred to as the Land Acquisition Act) subject, however, that any further proceeding, action or order in such matter conducted, taken or made on or after the 1st day of August, 1987 shall, subject to the other provisions of this section, be made under and in accordance with the Land Acquisition Act.
- (2) The amount of compensation or interest or that payable for any other reason shall, in a matter pending on the 1st day of August, 1987, be payable under and in accordance with the provisions of the Land Acquisition Act and the money paid prior to the 1st day of August, 1987 shall be deducted from or adjusted against the said amount.
- (3) Where in a matter pending on the 1st day of August, 1987, a notice under sub-section (2) of section 52 or a notice under sub-section (1) thereof has been served or, as the case may be, published, such notice shall be deemed to be the notification or declaration published or made under sub-section (1) of section 4 or, as the case may be, under sub-section (1) of section 6 of the Land Acquisition Act and the declaration or award in such a matter shall be made within a period of one year or, as the case may be, two years from the 1st day of August, 1987.

- (4) Where any land has, prior to the Istday of August, 1987, vested in the State Government or its possession has been taken in accordance with the provisions of this Act as it stood before the 1st day of August, 1987, such vesting or possession of land shall not be liable to be challenged on the ground that no amount of compensation was tendered and paid in accordance with sub-section (3-A) of section 17 of the Land Acquisition Act, subject, however, that such amount shall be tendered and paid within a period of six months from the 1st day of August, 1987.
- (5) In determining the amount of compensation to be awarded in a matter pending on the 1st day of August, 1987, the market value of the land at the date on which the notice was published in the Official Gazette under sub-section (2) of section 52, as it stood before the 1st day of August, 1987, shall be taken into consideration.
- (6) An appeal filed under section 54 or section 56 or a dispute referred to under section 55 or section 59 and pending on the 1st day of August, 1987 shall be decided having regard to the provisions of the Land Acquisition Act.".
- 3. Validation.—Notwithstanding anything contained in any judgment, decree or order or finding of any court, tribunal or Authority to the contrary, any action, thing or order taken, done or made under and in accordance with the provisions relating to acquistion of land contained in the Rajasthan Urban Improvement Act, 1959 (Rajasthan Act 35 of 1959), shall be deemed to be valid and effective as if such action, thing or order has been made, taken or done under the said Act as amended by this Act.

1-1

जे. पी. बंसल,

Secretary to the Government.

विधि (विधाबी त्राख्यण) विभाग (ग्रप-2)

श्रिष्ट्रचना

जवपूर, पत्रेच 6, 1995

संख्या प. 2 (25) विधायी/90.—राजस्वान राजभाषा अधिनियम, 1956 (195 6 का राजस्थान ग्रधिनियम संख्या 47) की धारा 4 के परन्तुक के ग्रनुसरण में ''दें अरवन इम्प्रूवमेन्ट (भ्रमेन्डमेन्ट एण्ड बेसीडेशन) एक्ट, 1990 (एक्ट तमबर 5 प्रॉफ 1995)" का हिन्दी अनुवाद सर्वसाधारण की सूचनार्य एतद्द्वारा प्रकाशित किया जाता है :-

(हिन्दी भनुवाद)

राजस्थान नगर सुधार (संशोधन स्रौर वि धिमान्यकरण) स्रधितिय**म**,

(1995 का अधिनियम संख्या 5)

[राष्ट्रपति महोदय की अनुमति दिनांक 24 मार्च, 1995 को प्राप्त हुई] क राजस्थान नगर सुधार अधिनियम, 1959 को और संशोधित करने के लिए प्रधिनियम ।

भारत ग**राराज्य** के **इकतालीसवें वर्ष** में राजस्थान राज्य विधान-मण्डल निम्त लिखित ग्रधिनियम बनाता है, ग्रवीत्:-

- संक्षिप्त नाम और प्रारम्म -- (1) इस अधिनियम का नाम राजस्थान नगर स्धार (संशोधन भीर विधिमान्यकरण) मधिनियम, 1990 है।
 - (2) यह तुरन्त प्रवृत्त होगा।
- 2. 1959 के राजस्थान अधिनिधम 35 की धारा 60-क का प्रतिस्थापन.-राजस्थान नगर सुधार ग्रविनियम, 1959 (1959 का राजस्थान श्रधिनियम 35) की विद्यमान धारा 60-क के स्थान पर, 1 अगस्त, 1987 से निम्नलिखित प्रतिस्थापित किया हमा समका जायेगा, वर्धात् :-

"60क-.भूमि के धर्मन से संबंधिय लम्बित मामलों के लिए बन्त:कालीन उपबंध -

(1) धारा 52 की उप-धारा (1) में ग्रन्यथा अन्तर्विष्ट किसी बात के होने पर भी, जहां 24 सितम्बर, 1984 मौर 31 जुलाई, 1987 के बीच में लम्बित भूमि के अर्जन से संबंधित किसी भी मामले में, इस मधिनियम के, जैसा कि यह 1 मगस्त, 1987 के पूर्व था, उपबंधों के ग्रधीन श्रीर मनुखार कीई कार्रवाई, बात या शादेश किया गया हो वहां ऐसी कार्रवाई, बात या आदेश को इस ग्राधार पर पुन: नहीं खोला जायेगा, न पुनर्विलोकित किया जायेगा और न वह आक्षेपित किये जाने के दायित्वधीन होगा कि ऐसी कार्यवाई, बात या ग्रादेश उससे भिन्न था

(4F)

जिसका उपवस्त भूनि अजन अधिनियम, 1894 (1894 का केन्द्रोय प्रशिनयम 1) (जिसे इसमें आगे भूमि घर्नेन अधिनियम कहा गया है) में है, तथापि ऐसे यामले में 1 ध्यास्त, 1987 को या उसके पथ्चात् चलाको गयो या को गयो कोई भी आगे को कार्यशोन रहते हुए भूमि अजन ग्रंथिनियम इस शारा के धन्य उपवस्थों के अध्यक्षीन रहते हुए भूमि अजन ग्रंथिनियम के अथोन अगेर अनुसार किया जायेगा।

- 131 में जिसास किसी तिकी तिका किसी सामित हैं। 1987 के प्राप्त किसी सामित में जिस किसी सामित के प्राप्त किसी किसी सामित के प्राप्त किस के 1 1918 कि प्रविक्त के 1 1918 कि प्रविक्त के 1 1918 कि कि 1 1918 कि सामित का जान कि सामित के प्राप्त के सामित के प्राप्त के सामित के प्राप्त के सामित के सा
- हिनो तिणिनिक्षेत्र में समाम सिनी तिक्षेत्र कि एवर (5) । यगरत, 1987 कि निम्मित में सिनी तिक्षित कि हो । एवर उट्ट 1518 में में कि कि मक्षेत्र कि कि मिले सिन्धित कि कि मिले सिन्धित कि एवर कि प्रतिक कि मिले सिन्धित कि एवर प्रतिक कि मिले (2), जैसी कि कि कि प्रतिक कि प्रतिक कि मिले सिन्धित मिले सिन्धित कि मिले सिन्धित मिले सिन्धित सिन्धि

विवाद, जो । प्रगस्त, 1987 को तिमिष्यत हो, भूमि प्रजेन प्रमिष्यम के विवास ।''। विवास प्रोप्ता ।''।

जे. पी. बंसल, । हनीस माग्र राज्य केन्द्रीय मुद्रणालय, जयपुर